

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.3876/2012

New Delhi this the 8th day of March, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)

Ex. Const. Kanwar Pal
S/o Shri Shankar Lal Sharma, Age 42 years
R/o Village-Jaharpur
PO Hetalpur, PS Jappal
District Aligarh, Uttar Pradesh. ... Applicant

(By Advocate : Mr. Sachin Chauhan)

Versus

1. The Lt. Governor
5, Sham Nath Marg,
New Delhi.
2. The Commissioner of Police
Police Headquarters, I.P. Estate
New Delhi.
3. The Joint Commissioner of Police
Headquarters,
Through Commissioner of Police
I.P. Estate, M.S.O. Building
New Delhi.
4. The DCP PCR
Through Commissioner of Police
I.P. Estate, M.S.O. Building
New Delhi.
5. The Dy. Commissioner of Police
Security (HQ), New Delhi Respondents

(By Advocate: Ms.Nand Kishore for Ms.Alka Sharma)

(2)

ORDER (ORAL)

By Mr.V.Ajay Kumar, Member (J):

Heard the learned counsel for the applicant and the respondents.

2. When this matter is taken up for hearing, learned counsel for the applicant submits that the applicant would be satisfied if a direction is issued to the respondents to consider the case of the applicant in terms of the directions of the Hon'ble Supreme Court in **Mohinder Dutt Sharma vs. Union of India & Others** decided on 11.04.2014 in Civil Appeal No.2111/2009.

3. In the circumstances, we dispose of this OA without going into the merits of the case by directing the respondents to consider the case of the applicant for grant of compassionate allowance in the light of the observations made in **Mohinder Dutt Sharma** (supra) and pass appropriate speaking and reasoned order thereon within a period of 90 days from the date of receipt of a copy of this order. No costs.

(K.N.Shrivastava)
Member (A)

(V.Ajay Kumar)
Member (J)

/kdr/